

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18682/2016

(Arising out of impugned final judgment and order dated 11/12/2015 in RSA No. 338/2011 passed by the High Court Of Punjab & Haryana At Chandigarh)

BANK OF BARODA & ORS.

Petitioner(s)

VERSUS

BALJIT SINGH

Respondent(s)

(with interim relief and office report)

Date : 11/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Bhupender Singh Chauhan, Adv.
Ms. Isha Aggarwal, Adv.
Mr. K. Krishna Kumar, Adv.

For Respondent(s) Mr. Dinesh Verma, Adv.
Mr. Rajat Sharma, Adv.
Mr. Subhasish Bhowmick, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(DEEPAK MANSUKHANI)
AR-cum-PS

(RAJINDER KAUR)
Court Master